

5

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

O.A. NO. 2087/90

New Delhi, 14th September, 1994

THE HON'BLE MR. S. R. ADIGE, MEMBER (A)

Shri A. P. Gupta,  
R/O BE-16, Shalimar Bagh,  
Delhi - 110052.

... Applicant

None present for the applicant

Versus

1. Union of India through  
Secretary, Ministry of  
Defence, South Block,  
New Delhi.

2. The Chief Admn. Officer,  
Ministry of Defence,  
C-II Hutmants,  
Dulhousie Road,  
New Delhi.

... Respondents

By Shri M. S. Ramalingam, Sr. Administrative Officer

O R D E R (ORAL)

In this application Shri A. P. Gupta, retired Research Officer, Ministry of Defence, has prayed for release of his retiral benefits.

2. None appeared for the applicant when the case was called out. Shri Ramalingam, departmental representative, however, appeared on behalf of the respondents. As this is an old case, I thought it fit to dispose it of after examining the materials on record and hearing Shri Ramalingam.

3. It appears that the applicant was compulsorily retired, and at the time he filed this O.A. on 21.9.1990, his retiral dues had not been paid. Specifically in this O.A. he has sought for release of his GPF; pensionary dues; and also that the Sr. Administrative Officer, Min. of Defence, be punished for needlessly harrassing him.

3. In their reply, the respondents have stated, and this has been confirmed by the departmental representative at the Bar that the GPF as well as the pensionary benefits have been released to the applicant, after adjusting the sums due from him to the respondents. It appears that over all, the applicant had to refund a sum of Rs.87,518/- to the respondents, of which Rs.47,175/- was adjusted against the gratuity and Rs. 23,138/- was adjusted against leave encashment payable to the applicant. Thus, Rs.70,313/- was adjusted, and the applicant is stated to have paid the balance of Rs.17,205/- through a Military Receivable Order.

4. In the facts and circumstances of the case, therefore, nothing further appears to survive and this application is accordingly dismissed. No costs.

( S. R. Adige )  
Member (A)

/as/